

Item No.18

M.A.No.2513/2004

C.P. No.403/2003

O.A. No.3162/2002

28.2.2005

Present : Shri S.K. Dass, learned counsel for the applicants  
Shri D.S. Mahendru, learned counsel for the respondents

MA 2513/2004

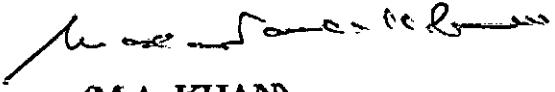
Learned counsel heard.

2. Respondents have filed this miscellaneous application seeking extension of time for implementation of the orders of the Tribunal dated 27.5.2003 passed in OA 3162/2002 read with order dated 19.8.2004 passed in CP 403/2003 in OA 3162/2002.

3. Respondents have requested for allowing time to grant three months extension to comply with the orders. It is now submitted that the order has been fully complied with by the respondents. To this effect, an Affidavit has been filed on 25.2.2005 vide Diary No.1664 on behalf of the respondents.

4. Since according to the averments, now the orders has been complied with vide order dated 1.2.2005, we grant extension of time to the respondents upto 1.2.2005 to comply with the orders. MA 2513/2004 is accordingly disposed of.

  
(S.A. SINGH)  
MEMBER (A)

  
(M.A. KHAN)  
VICE CHAIRMAN (J)

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